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LEGISLATIVE SUPPLEMENT

CONTENTS

PAGES

PART-I ACTS

NIL

PART-II ORDINANCES

THE HARYANA CLINICAL ESTABLISHMENTS
(REGISTRATION AND REGULATION) ADOPTION
ORDINANCE, 2018.
(HARYANA ORDINANCE NO.1 OF 2018).

1

PART-III DELEGATED LEGISLATION

NIL

PART-IV CORRECTION SLIPS, REPUBLICATIONS AND REPLACEMENTS

NIL

PART II**HARYANA GOVERNMENT****LAW AND LEGISLATIVE DEPARTMENT****Notification**

The 25th January, 2018

No. Leg.1/2018.— The following Ordinance of the Governor of Haryana promulgated under clause (1) of article 213 of the Constitution of India, on the 23rd January, 2018 is hereby published for general information:-

HARYANA ORDINANCE NO. 1 OF 2018

THE HARYANA CLINICAL ESTABLISHMENTS (REGISTRATION AND REGULATION)
ADOPTION ORDINANCE, 2018

AN

ORDINANCE

to adopt the Clinical Establishments (Registration and Regulation) Act, 2010 in the State of Haryana.

Promulgated by the Governor of Haryana in the Sixty-eighth Year of the Republic of India.

Whereas the Legislature of the State of Haryana is not in session and the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action;

Now, therefore, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor of Haryana hereby promulgates the following Ordinance:-

1. (1) This Ordinance may be called the Haryana Clinical Establishments (Registration and Regulation) Adoption Ordinance, 2018.
- (2) It shall apply to all clinical establishments having more than fifty beds.
- (3) It shall come into force on the date of its publication in the Official Gazette.
2. The State Government hereby adopts the Clinical Establishments (Registration and Regulation) Act, 2010 (Central Act 23 of 2010).

Short title,
application and
commencement.

Adoption of Central
Act 23 of 2010.

CHANDIGARH:
THE 23RD JANUARY, 2018.

KAPTAN SINGH SOLANKI,
GOVERNOR OF HARYANA.

KULDIP JAIN,
SECRETARY TO GOVERNMENT HARYANA,
LAW AND LEGISLATIVE DEPARTMENT.